

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-826/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

One Two Three Greetings (India) Pvt. Ltd. **.....Applicant**

Vs.

FeelFree Solutions Pvt. Ltd. **.....Respondent**

Order delivered on 09.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. S.P. Singh Chawla, Adv.

For the Respondent : Mr. Sarthak Ghonkrokta, Adv.

ORDER

Learned counsel for the applicant and respondent are present. The learned counsel for the applicant makes a statement that payments as per terms of the settlement is received and on instructions prayer is made to allow the IB application to be withdrawn. The application is disposed of as withdrawn.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

